

Corporation Limited, New Delhi, for the year 1995-96.

- (2) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT. 1392/97]

Review on the working of MSTC Ltd. and its subsidiary Ferro Scrap Nigam Ltd. for 1995-96.

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : Sir, I beg to lay on the Table -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (I) of section 619A of the Companies Act, 1956 :
- (i) Review by the Government of the working of the MSTC Limited and its subsidiary, Ferro Scrap Nigam Limited for the year 1995-96.
 - (ii) Annual Report of the MSTC Limited and its subsidiary, Ferro Scrap Nigam Limited for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (I) above.

[Placed in Library. See No. LT. 1393/97]

Radio, Television and Video Cassette Recorder sets (exemption from Licensing Requirements) Amendment Rules, 1996 under Section 7 of the Indian Telegraph Act, 1885.

[Translation]

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : Mr. Deputy Speaker, Sir, I beg to lay on the Table -

- (1) A copy of the Radio, Television and Video Cassette Recorders Sets (exemption from Licensing Requirements) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 574(E) in Gazettee of India dated the 19th December, 1996 under sub-section (5) of section 7 of the Indian Telegraph Act, 15.
- [Placed in Library. See No. LT. 1394/97]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (I) of section 619A of the Companies Act, 1956 :
- (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1995-96.

- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1995-96, alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT. 1395/97]

[English]

Review on the working of and Annual Report of the Rail India Technical and Economic Services Ltd. New Delhi for 1995-96 etc.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : Sir, I beg to lay on the Table -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
- (a) (i) Review by the Government of the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library. See No. LT. 1396/97]
- (b) (i) Review by the Government of the working of the Indian Railway Construction Company, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the Indian Railway Construction Company, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (I) above.

[Placed in Library. See No. LT. 1397/97]

Report of the Comptroller and Auditor General of India-Union Government (No. 5 of 1996)- (Commercial)-Participation of Private Parties with Oil and Natural Gas Corporation Limited in Production of Crude Oil and Natural Gas, under article 151 (1) of the Constitution.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : Sir, on behalf of Shri T.R. Baalu, I beg to lay on the Table a copy of the